

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : _____

Misc. Petition No. _____

Contempt Petition No. 47/2002 / (OA 277/98)

Review Application No. _____

Applicant (s) B. Saamah & others.

-Vs-

Respondent (s) Major U. Nigam

Advocate for the Applicant (s) Mr. Adil Ahmed.

Advocate for the Respondent(s) Mr. A. Deb Roy
fr-c.s.c.

Notes of the Registry

Date

Order of the Tribunal

This Contempt petition
was filed u/s 17 of
Decentral Act 1985 with
praying for punishment
of the Contemnor-Respon-
for non-compliance of
Judgment and order
passed by the Hon'ble
Tribunal in OA OA 277/98
on 12-02-1999.

Laid before Hon'ble
Court for orders.

3.10.02

Heard learned counsel for
the parties.

Issue notice on the res-
pondents to show cause as to why
the contempt proceedings shall
not be initiated against the
alleged contemners. List on
14.11.02 for orders.

U. U. Sharmin
Member

Vice-Chairman

1m

14.11.

Due to circuit sitting at Shillong,
the case is adjourned to 28.11.2002.

28.11.02

List on 7.1.03 alongwith
C.P. No. 46 of 2002.

1m

Vice-Chairman

Notice prepared and sent to D/S
for this the Respondent No 1 by
Speed Post.
28.11.02 15/10/02

10/10/02

(2)

C.P. 47/2002

No. Reply has been
bileft.

3/1
27.11.02.

No. Reply has been
bileft.

3/1
6.1.03.

7.1.03 present : The Hon'ble Mr Justice V.S. Aggarwal, Chairman.

The Hon'ble Mr K.K.Sharma,
Member (A).

Learned counsel for the respondents states that direction of this Tribunal has since been complied with. Learned counsel for the applicant states that he would get necessary instruction in this regard and prays for time.

List on 22.1.03 for order.

I.C. Sharma
Member

M. Ag
Chairman

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22.1.2003 Present:- The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr.S.K.Hajra,
Administrative Member.

Heard Mr.A.Ahmed, learned counsel for the applicants and Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondent and also perused the compliance report dated 29.12.2002. In that view of the matter the Contempt Proceeding stands dropped.

The Compliance report is placed on record.

bb

Sripurush Hajra
Member

Vice-Chairman

5.3.2003

Copy of the order
was seen and to
be officer for issuing
the same to the concerned.

RS